

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (PIL) No. 1956 of 2021

Bidesh Kumar Dan Petitioner

Versus

Union of India & Others Respondents

**CORAM: HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

For the Petitioner : Md. Shadab Ansari, Advocate
For the Res-State : Mr. Gaurav Raj, AC to AAG-II
For the UOI : Mr. Prashant Pallav, DSGI
For the JSBC : Mr. Manoj Tandon, Advocate
For the BCI : Mr. Prashant Kumar Singh, Advocate

Order No. 12/Dated 10th July, 2024

1. Heard Md. Shadab Ansari, learned counsel for the petitioner, Mr. Gaurav Raj, AC to learned AAG-II for the respondents-State, Mr. Prashant Kumar Singh, learned counsel for the Bar Council of India, Mr. Manoj Tandon, learned counsel for the Jharkhand State Bar Council and on our request Mrs. Ritu Kumar, learned counsel, who is the President of Advocates' Association, Jharkhand also appears.

2. It is the sensitive issue so far it relates to the lawyers' community of the State of Jharkhand is concerned. It appears that though the lawyers' community is helping the people by discharging his duty in dispensation of justice but they are not being given justice either by the

State or by the Union. Therefore, the time has come that the lawyers should be protected by providing insurance benefit like health and other benefits, which is admissible under the law.

- 3.** Consequently, this Court observed that let the State as well as the Union of India to make an endeavor to save the life of the lawyers by formulating guideline with regard to grant benefit of life insurance and medical benefit so that these classes of people will be more benefitted because they are rendering service in dispensation of justice.
- 4.** Their services are highly essential and many of the lawyers are not able to maintain properly because of paucity of fund, as such this endeavor should be made at the level of the State and the Central Government so that the lawyers' community be protected. Therefore, this Court makes an observation that the benefit of insurance should be extended to the lawyers as a whole.
- 5.** To that extent, learned counsel for the State and Union of India will take instruction as also the Bar Council of India and the Jharkhand State Bar Council and the President, Advocates Association will bring on record the steps taken by them to claim such benefit in favour of person concerned.

6. Call this matter on 31.07.2024.

(Dr. B.R. Sarangi, C.J.)

(Sujit Narayan Prasad, J.)

Alankar/Rohit